

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM

06.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/223/IB/2018

PETITION NUMBER : CP/467/IB/2017

NAME OF THE APPLICANT : G V RAVIKUMAR (IN THE MATTER OF TIRUPPUR SURYA)

NAME OF THE RESPONDENT : EMPLOYEES PROVIDENT FUND ORGANISATION & 2 ORS

UNDER SECTION : 60(5)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.]	B. Dhanaraj -	U to RP -	<i>B. Dhanaraj</i>
2.)	CA. G. V. RAVIKUMAR	Liquidator	<i>G. V. R.</i>
3.	S. Gowri	Enforcement officer	<i>S. Gowri</i>

**ORDER**

Liquidator along with his Counsel present. Representative for R1 to R3 present. An affidavit has been filed by the Liquidator stating that the claim of the Respondents has been admitted; copy of the affidavit is given to the other side.

In the circumstances, the Respondents are directed to withdraw the attachment order dated 11.01.2018, which has been made during the period of CIRP, within two weeks, so that the Liquidator may include the amount of Rs.32,03,449/- in the assets of the Company as part of the liquidation process.

The Representative for the Respondent is directed to file the compliance affidavit on next date of hearing. Put up on 26.09.2018 at 10.30 A.M.

*sd-*  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**